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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/37 /2009 - CU[DB]

Date 09/07/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S BSM KNIT FAB INDIA LTD.
VILLAGE-SAMALHERI, LALRU, DISTT. MOHALI.
M/S BSM KNIT FAB INDIA LTD.

Appellant

Vs
Respondent

C.C.E. CHANDIGARH

I am directed to transmit herewith a certified copy of Final order No. C/248/

2009 CU[DB] dated 06.07.09

passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C.E. CHANDIGARH, C.R. BUILDING, PLOT NO. 19,
SECTOR 17-C, CHANDIGARH 160017

2. Adv. / Consult

MR.JAGMOHAN BANSAL

1640/1, SECTOR-40B, CHANDIGARH

3 S.D.R

4 J.C.D.R.

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd. B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

16 Office Copy

17 Guard file

Assistant Registrar
(Customs Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

COURT NO. II

Custom Appeal No. 37 of 2009-Cust. Br.

(Arising out of Order-in-Original No. 165/CE/CHD/2008 dated 3.11.2008 passed by the Commissioner of Central Excise, Chandigarh)

M/s BSM Knit Fab India Ltd.

Appellant

Vs.

CCE, Chandigarh

Respondent

Appearance

Appeared for Appellant : Shri Navin Bindal, Advocate

Appeared for Respondent: Shri S.K. Panda, Jt. CDR

Date of Hearing: 3.6.2009

CORAM: HON'BLE MR. D.N. PANDA, JUDICIAL MEMBER
HON'BLE MR. RAKESH KUMAR, TECHNICAL MEMBER

File Order No..... *C/248709*dated.....

Per D.N. Panda :

There is no compliance made by the Appellant to the order passed on 5.5.2009 by the Tribunal. Ld. Counsel Shri Navin Bindal although says that they have moved writ application before Hon'ble High Court of Punjab & Haryana, neither copy of writ petition is filed

for records of the Tribunal nor any order passed by the Hon'ble Court has been furnished today. Leaving with no option, Appeal of the Appellant is dismissed subject to result of the verification.

2. Ld. Jt. CDR Shri S.K. Panda confirms that they are not served *with* any copy of writ petition on them. We make it clear that we shall follow that direction of the Hon'ble High Court, if any, in the matter.

(Dictated & pronounced in open Court)

(D.N. PANDA)
JUDICIAL MEMBER

(RAKESH KUMAR)
TECHNICAL MEMBER

RM